

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**UNSTARRED QUESTION No. 306**

**TO BE ANSWERED ON THE 26<sup>th</sup> April, 2016**

**Loopholes in DPCO, 2013**

306. SHRI RAJESH RANJAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is difficult to keep drug prices under control due to some loopholes in the existing Drug Price Control Order (DPCO), 2013;
- (b) if so, whether the Government proposes to amend the DPCO, 2013;
- (c) whether in the existing system no margin limit has been set on the drugs with a price less than 2 rupees due to which prices of medicines are arbitrarily fixed; and
- (d) if so, the measures being taken by the Government to keep a check on this?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The provisions of Drug Price Control Order (DPCO), 2013 contain adequate provisions to control the prices of medicines in the country. In case wherever some difficulties arise, these provisions are amended keeping in view the interest of the patients.

(c): The Department of Pharmaceuticals has notified the National Pharmaceutical Pricing Policy-2012 under which the prices of National List of Essential Medicines-2011 are to be controlled on the basis of Simple Average Price of all the brands having market share (on the basis of Moving Annual Turnover) more than and equal to 1% of the total market turnover of that medicines.

(d): In view of reply to (c) above, does not arise.

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